

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 834 of 2019**

**IN THE MATTER OF:**

**Mrs. Inderpreet Kaur & Ors. ...Appellants**

**Versus**

**M/s. Real Tech Constructions Pvt. Ltd. ...Respondent**

**WITH**

**Company Appeal (AT) (Insolvency) No. 835 of 2019**

**IN THE MATTER OF:**

**Mrs. Inderpreet Kaur & Ors. ...Appellants**

**Versus**

**M/s. Meters and Instruments Pvt. Ltd. ...Respondent**

**Present:**

**For Appellant : Mr. Piyush Ranjan, Advocate  
Mr. Ravinder Joshi, Chartered Accountant**

**O R D E R**

**20.08.2019** In both the appeals, the Appellant(s) have challenged the common judgment dated 2<sup>nd</sup> July, 2019 passed by the Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi. The appeals have been filed on 16<sup>th</sup> August, 2019 i.e. after delay of about 14 days for which petition of condonation has been filed in both the appeals.

Having heard the learned Chartered Accountant appearing on behalf of the Appellant(s) and being satisfied with the grounds, the delay of 14 days in preferring the appeals are condoned.

I.A. No. 2541 of 2019 and I.A. No. 2542 of 2019 stand disposed of.

Let notice be issued on the Respondent in both the appeals by Speed Post. Requisite along with process fee, if not filed, be filed by 21<sup>st</sup> August, 2019. If the appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*.

The Chartered Accountant for the Appellant(s) will remove the defects within 10 days.

Post both the appeals 'for Admission (After Notice)' on 19<sup>th</sup> September, 2019.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc